

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 122(ND)/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017


NAME OF THE COMPANY: Sanjiv Gupta
Vs
M/s. Getit Infoservices Pvt. Ltd. &ors.
SECTION OF THE COMPANIES ACT: 241/242, 24


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1.	Mr. Ashok Kumar Singh, Sr. Adv.	} For Applicant Bajaj Finance Ltd.	
2.	Mr. Arush Pathania, Adv.		
3.	Ms. Mona Tomar, Adv.		

RITONJAY GUPTA, Adv - FOR RESPONDENT
3 & 4 

MR. AMIT C CHADHA
SU SMIT PUSHKAR
ABHIJEET SWAROOP
ANKUR KHANDELWAL } ADVOCATES
FOR RESPONDENT NO.2 

Mr. Mohit Dhamen; Advocate
Mr. Vinod Ganda; Sr. Adv } for Petitioners
Ms Shelly Khanna; Adv. 

Mr. Subhant Mahajan, Adv. } Respondent
No 5 & 6 

P.T.O.

ORDER

Mr. Chadha, learned senior counsel has placed on record a copy of the order of the Delhi High Court initiating the winding up proceedings, appointing the Official Liquidator and directing him to file compliance report. The order is taken on record.

List for further consideration on 16.03.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (T)